(b) the alternative arrangements being made to monitor the implementation of the substantive recommendations of the Review Committee that submitted its Report in 2010?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The Coordination Committee of the Zonal Cultural Centres (CCZCC) was set up in September, 2013,under the Chairmanship of Shri Mani Shankar Aiyar, Hon'ble Member of Parliament (Rajya Sabha), to ensure implementation of recommendations of the 'Aiyar Committee' which were to be implemented by Zonal Cultural Centres (ZCCs), to coordinate among ZCCs, their member States and with the Ministry, etc.

However, the ZCCs are autonomous bodies having their own Governing Body and Executive Board Chaired by Hon'ble Governor of the State where the headquarter of ZCC is located and have been discharging their duties effectively which include coordination with other ZCCs, Ministry and other concerned organizations. Besides, the recommendations made by the 'Aiyar Committee', which were to be implemented by ZCCs, stand accepted and implemented/ being implemented.

The Government have, therefore, decided to wind up the said Committee *w.e.f.* 16.12.2014.

(b) Ministry of Culture is directly monitoring the implementation of the various recommendations of the Committee, on a regular basis.

Lack of basic amenities in Giroudpuri tourist spot, Chhattisgarh

†*224. DR. BHUSHAN LAL JANGDE: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the Giroudpuri in the State of Chhattisgarh has been accorded the status of a tourist spot but basic amenities such as lodging and drinking water, etc. are not available to the pilgrims there; and

(b) if so, whether Government would provide these facilities in Giroudpuri as are available in other centres of pilgrimage by forming a trust for Giroudpuri?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) Yes, Sir. Giroudpuri in the State of Chhattisgarh has been identified as a tourist place by the State Government of Chhattisgarh. Tourist amenities such as drinking water and accommodation in the form of guest-houses under Forest Department and district authorities are available there. Giroudpuri in the State of

†Original notice of the question was received in Hindi.

Chhattisgarh is not a centrally protected monument/site under the jurisdiction of Archaeological Survey of India.

(b) Chhattisgarh Tourism Board does not have any proposal for forming trust for Giroudpuri. However, the Ministry of Tourism, Government of India has sanctioned ₹ 500 lakhs for the project of "Development of Giroudpuri as tourist destination" under its scheme of "Product/infrastructure development of destination and tourist circuit."

Pali language in Eighth Schedule of Constitution

*225. DR. BHALCHANDRA MUNGEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has a proposal for including Pali language in the Eighth Schedule of the Constitution;

(b) if so, the time-frame thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) At present, there are demands for inclusion of 38 more languages including Pali in the Eighth Schedule of the Constitution of India. There is no established set of objective criteria for inclusion of languages in the Eighth Schedule of the Constitution of India. The criteria for inclusion of languages in the Eighth Schedule are being evolved in consultation with the Ministries/Departments concerned of the Government of India. The pending representations for inclusion of more languages including Pali in the Eighth Schedule could be considered after a set of objective criteria are evolved and finally approved. As such, no time frame can be fixed.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Unused land acquired for SEZs

2241. SHRI KIRANMAY NANDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that for Special Economic Zones (SEZs) a total of 39,245 hectares of land was acquired, whereas only 5,402 hectares of land is being used so far by various States under SEZ programme;

(b) if so, the State-wise list of land used and unused;